

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-280(PB)/2017

IN THE MATTER OF:

Emecon Controls Pvt. Ltd.

Vs.

Energ Engineering Projects Ltd.

.... Applicant/Petitioner

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 30.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant : Shri Vibhor Garg, Ms. Puja Aggarwal, Advocates
For the Respondent : Ms. Varsha Banerjee, Sh.Kunal Godhwani, Adv.

ORDER

Order dated 18.08.2017 is complied with. Accordingly, a copy of the Bank certificate, as required under Section 9(3)(c) of the IBC, 2016, is taken on record.

List for arguments on 11th September, 2017.

sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)